GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2956 ANSWERED ON:08.12.2009 UTILISATION OF FUNDS BY NGOS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Meghwal Shri Bharat Ram;Patel Shri Deoraj Singh;Yadav Shri Hukamdeo Narayan

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of registered NGOs and Voluntary Organisations which received foreign funds during each of the last three years and the current year, Statewise;

(b) the total funds utilised by such organisations, in the field of education, State-wise;

(c) whether the Government has received any complaint with regard to misuse of such funds and involvement of these organisations in suspicious activities, if so, the details thereof;

(d) the details of action taken against such NGOs during each of the last three years; and

(e) the details of NGOs which have been banned from receiving foreign assistance on account of their involvement in anti national activities during each of the last three years, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2956 FOR ANSWER ON O8TH DECEMBER, 2009 REGARDING UTILIZATION OF FUNDS BY NGOS.

(a): As per the information available, the State-wise number of Associations, which have reported receipt of foreign contribution under the Foreign Contribution (Regulation) Act (FCRA), 1976 during the last three years, is enclosed at Annexure-I.

(b): The foreign contribution utilized in the field of education by the said Associations during the last 3 years is given in the table below. This data is not maintained State/UT wise.

Year Total amount utilized in the field of education (Rs. in crore)

2005-06 656.53

2006-07 3651.73

2007-08 3546.49

(c) to (e): As and when any complaint relating to the violation of provisions of FCRA by Associations come to the notice of the Government, appropriate action is taken against such Associations under the Foreign Contribution (Regulation) Act, 1976. Such actions may include

(i) prohibiting the Association from receiving foreign contribution,

(ii) placing the Association in Prior Permission Category,

(iii) freezing the bank accounts of the Association and

(iv) prosecuting the Association in a court of law. In case, Associations are found to be indulging in serious violations such as misappropriation or diversion of foreign contribution for purposes other than the stated objectives of the Association, the case is referred to Central Bureau of Investigation (CBI) for a detailed investigation and prosecution, if required. However, if the violation is unintentional wherein there is no misutilisation/diversion of foreign contribution for undesirable purposes, such violations are condoned on a case to case evaluation.

On the basis of various complaints received and inquiries made, 41 associations have been prohibited from receiving foreign contribution, 35 Associations have been placed in Prior Permission category and bank accounts of 11 Associations have been frozen. A list of Associations against which action have been taken for violation of various provisions of the Act, is available on Ministry's website: http://mha.nic.inlfcra.htm.